

1	2	3	4
28	Andman and Nicobar	17937	19189
29	Dadra and Nagar Haveli	2290	NR
30	Daman and Diu	NR	NR
31	Goa	13997	11174
32	Lakshdweep	4507	3749
33	Puducherry	38574	42553
34	Chandigarh	NR	NR
TOTAL		55756087	50085526

NR=Not Reported

@ Data from the States of Bihar, Jammu and Kashmir, Arunachal Pradesh, Manipur, Meghalaya, Mizoram and Nagaland yet to be fully updated and uploaded

#### **Implementation of MGNREGS in Assam**

5113. SHRIMATI NAZNIN FARUQUE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of districts where work under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is going on in Assam;

(b) the total amount allocated under this scheme in Assam, year-wise and State-wise during last three years;

(c) the number of complaints of irregularities under this scheme received in the State; and

(d) the number of employees under the MGNREGS in Assam?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) 27 districts of Assam are covered for implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA).

(b) The MGNREGA is a demand-driven wage employment programme and no State-wise allocation is made. On the basis of agreed to anticipated labour demand, Central releases are made to States/districts. For implementation of MGNREGA in Assam, total amount of Rs. 778.88 crore during 2009-10, Rs. 609.29 crore during 2010-11 and Rs. 426.86 crore was released by the Central Government.

(c) 33 complaints about irregularities in the implementation of MGNREGA in Assam have been received by the Ministry as on 30.4.2012.

(d) As per the information submitted by the State Government of Assam, among others, seven senior/middle level officers at the State level, three senior officers each at district level, a Programme Officer each at Block level and one Gram Rozgar Sahayak and an accredited engineer each at Gram Panchayat level are supervising/implementing MGNREGA in Assam.

#### **Reduction in Grants-in-aid**

†5114. SHRI PRABHAT JHA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that a major part of Ministry's planned expenditure is spent in providing grants;

(b) if so, the details thereof;

(c) whether the Comptroller and Auditor General (CAG) has recently submitted any report in this regard;

(d) if so, the details thereof;

(f) whether Ministry is going to take a policy measure to reduce the grant under planned expenditure;

(g) if so, the details thereof; and

(h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Bulk of the Plan funds under various Rural Development Programmes are released as grants-in-aid to State Governments/Union Territory Administrations, District Rural Development Agencies (DRDAs)/Zilla Parishads and Implementing Agencies as per the Programme Guidelines.

(c) and (d) The Comptroller and Auditor General (CAG) of India has highlighted this issue in their Report No. 1 for the year 2011-12- Accounts of the Union Government Tabled in Parliament on 24.4.2012 which states that during 2008-09, 2009-10 and 2010-2011, the grants-in-aid released to the Implementing Agencies were 92.72%, 99.74% and 99.71% respectively of the total Plan Expenditure of the Department of Rural Development.

(e) and (f) No, Sir. Does not arise.

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† Original notice of the question was received in Hindi